
MINISTRY OF FINANCE (DEPARTMENT OF ECONOMIC AFFAIRS) VERIFYING OFFICER RECRUITMENT RULES, 1999

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MINISTRY OF FINANCE (DEPARTMENT OF ECONOMIC AFFAIRS) VERIFYING OFFICER RECRUITMENT RULES, 1999

¹ Received the assent of the President New Delhi, the 15th December, 1999 on G.S.R. 3, and published in the Gazette of India, No. 1, Part II, Sub-section (i) of Section 3, dated January 1, 2000-MINISTRY OF FINANCE. New Delhi, the 15th December, 1999 G.S.R. 3.-In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Ministry of Finance (Department of Economic Affairs) Verifying Officer Recruitment Rules 1973 the President hereby makes the following rules regulating the method of recruitment to the post of Verifying Officer in the Ministry of Finance, Department of Economic Affairs, namely:-

1. Short title and commencement :-

(1) These rules may be called the Ministry of Finance (Department of Economic Affairs) Verifying Officer Recruitment Rules, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of post, classification and scale of pay :-

The number of said post, its classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these rules.

3. Method of recruitment, age limit and qualifications, etc :-

The method of recruitment, age limit, qualifications and other matters relating to the said post, shall be as specified in columns 5 to 14 of the said Schedule.

4. Disqualifications :-

"No person.-

(a) who has entered into or contracted a marriage with. a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such a marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax :-

Where the Central Government is of opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any Of the provisions of these rules with respect to any class or category or persons.

6. Saving :-

Nothing in these rules shall affect reservations, relaxation of age limit and other concession" required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex- servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE 1

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Name of post	No. of post	Classification	Scale of pay	Whether selection by
				merit or selection-cum-
				seniority or non-selection
				post
1	2	3	4	5
Verifying	1*	General Central	Rs. 5500-	Not applicable

Officer	(1999)	Service Group B' Non- Gazetted	175-9000	
		Non-Ministerial		
* Subject to variation dependent on workload.				